

(c) if so, the reasons for such a discrimination;

(d) the steps Government propose to take to remove this discrimination; and

(e) in case these dependent parents-in-law are entitled to such LTC, the relevant rule or order under which they are entitled ?

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI) : (a) Yes, Sir, provided he is residing with the Central Government employee.

(b) Yes, Sir.

(c) As both male & female Central Government employees are entitled to LTC for their wholly dependent parents residing with them but not for their respective parents-in-law, no discrimination is involved.

(d) and (e) Do not arise.

#### Texturising Machines

7963. SHRI L. S. TUR : Will the Minister of INDUSTRY be pleased to state :

(a) number of draw texturising machines manufactured and delivered by Himson in 1979, 1980, 1981, 1982, 1983 & 1984 of SDS-3; SDS-3/600; SDS/8; DCS-1000; DCS-1200;

(b) whether Government allow the importation of second hand draw texturising machines in component form for being used in the manufacture of equipment to be supplied to India users; and

(c) the precautions Government propose to take to prevent any such imports into the country including imposition of penalty ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI

PATTABHI RAMA RAO) : (a) The production is not monitored in terms of model or quantity. The Co. have been reporting production of crimping and draw-texturising machines in terms of value. Their production of machines during 1979 to 1983 was reported as under :-

1979	—	Rs. 172.06 lakhs
1980	—	Rs. 591.76 lakhs
1981	—	Rs. 127.00 lakhs
1982	—	Rs. 998.13 lakhs
1983	—	Rs. 465.81 lakhs

(b) No, Sir,

(c) Import of components (prime quality components) is regulated in accordance with the approved phased manufacturing programme in favour of units licensed to manufacture the equipment. However, any contravention of the approved phased manufacturing programme will render the units liable to action under the import trade control regulations without prejudice to any other action that the sponsoring authority can take under its own powers.

#### Attacks by Jarawas in A and N Islands

7964. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many times the Jarawas in Andaman and Nicobar Islands attacked during the past three years; details of each attack separately and the number of persons killed/injured;

(b) whether Government have sanctioned any ex-gratia payment to the kith and kin of the victims;

(c) if not, the reasons therefor; and

(d) whether Government will consider the cases of rehabilitation of the families of such victims ?

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI) : (a) to (d) : The information has been called